

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 1002 of 2014

Sadhna Khan

.... ..

Petitioner

Versus

The State of Jharkhand & Ors.

.. ... Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner

.....

: Mr. Shrestha Gautam, Advocate

For the Respondents

: Mr. Ashok Kumar, AAG-IV

.....

19/ 10.09.2021.

It appears from office note dated 09.06.2021 that defect nos.1 to 4 as pointed out vide stamp reporting dated 08.03.2021 have not been removed.

Defect nos.1 to 4 are as follows:-

Defect no.1- Fresh typed copy of page numbers 19 and 21 may be filed.

Defect no.2- The certified copy of annexure 4 with due authentication fee amounting Rs.10/- only may be filed.

Defect no.3- Age may be mentioned in the blank space of petitioner's detail in affidavit.

Defect no.4- All documents annexed may be certified to be true copies of their respective originals.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 20.02.2014.

Put up this case on 29.09.2021.

In the meantime, learned counsel for the State is directed to file supplementary counter-affidavit stating therein that whether any land of Loknath Housing Development Society Ltd, Ranchi has been mutated or not ?

This affidavit must be filed duly approved by the Deputy Commissioner, Ranchi.

Office is directed to reflect the name of learned counsel, Mr. Ashok Kumar, AAG-IV in the cause-list in place of learned counsel, Mr. Srijit Choudhary, Mr. Dhananjay Kr. Pathak, Mr. Navin Kumar, Mr. Saket Upadhyay and Mr. Manoj Tandon.

(Kailash Prasad Deo, J.)